

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.19402 of 2021

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Court on its Own motion on the letter dt. 18.11.2021 from the District and
Sessions Judge

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr. Mrigank Mauli, Sr. Adv. (amicus curiae)
For the Respondent/s : Mr. Lalit Kishore, Advocate General
Mr. Vikash Kumar, SC-11

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CORAM: HONOURABLE MR. JUSTICE RAJAN GUPTA
and
HONOURABLE MR. JUSTICE MOHIT KUMAR SHAH
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE RAJAN GUPTA)

5 08-12-2021 Another report has been filed by the Additional
Director General of Police in a sealed cover. The same has been
opened, perused and resealed.

Mr. Lalit Kishore, the learned Advocate General,
assures this Court that the investigation will be done by the
Criminal Investigation Department in right earnest without
allowing any interference from any outside source and another
status report shall be submitted within a period of two weeks.

Mr. Mrigank Mauli, the learned Amicus Curiae, has
also made certain submissions and has referred to the judgment
reported in (1991) 4 SCC 406 (Delhi Judicial Service
Association vs. State of Gujarat). He submits that he shall



address the Court on the issue of guidelines to be laid down to ensure that the Judiciary is able to function in an independent manner without fear of being intimidated by the State or by any private person.

List on 10.1.2022 for further hearing.

(Rajan Gupta, J)

(Mohit Kumar Shah, J)

Tiwary/-Ajay/-

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